

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 861 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

DHALU MAHATO

VS

UNION OF INDIA & ORS.

For the applicant : Ms. B. Ghosal, counsel

For the respondents: Ms. B. Ray, counsel

Heard on : 17.12.98

Order on : 17.12.98

O R D E R

S.N. Mallick, VC

Heard the 1d. counsel for the applicant as well as the 1d. counsel for the respondents. In this OA the petitioner has prayed for a direction upon the respondents to release her all retiral benefits and dues to her on the accidental death of her husband who died in harness while working under the respondents. In the reply the respondents have categorically stated that all payments due to the petitioner have been released to her which she had received. The 1d. counsel for the applicant admits the position. Under such circumstances the application has become infructuous and there is no scope to pass any order. The application is disposed of being infructuous as her claims ~~fax~~ have already been settled and paid by the respondents. No order as to costs.

D.P.Singh
MEMBER (A)

S.N. Mallick
VICE-CHAIRMAN

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